

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-17/99 in
MA-483/99
OA-3053/91

36

New Delhi this the 3rd day of May, 1999.

Hon'ble Sh. T.N. Bhat, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Dinesh Chand Yadav,
S/o Sh. Babu Ram Yadav,
C/o Raju Sabji Wala,
J-3, Wazirpur, JJ Colony,
Bada Gurdwara,
Delhi-52.

.... Petitioner

(through Sh. B.S. Mainee - Not present)

versus

1. Union of India through
Sh. D.P. Tripathi,
Secretary, Ministry of Railways,
(Railway Board),
Rail Bhawan,
Raisina Road,
New Delhi.

2. Shri Som Nath Pande,
General Manager,
North Eastern Railway,
Gorakpur.

3. D.R.M.,
N.E. Railway,
Izatnagar.

.... Respondents

(through Sh. B.S. Jain, advocate)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J)

None for the petitioner even on second call.
Shri B.S. Jain, learned counsel for the respondents is
present. But the Registry of the Tribunal seems to have
persisted with the mistake of printing the name of Shri
P.S. Mahendru as the counsel for the respondents in the
cause list.

[Signature]
3.5.99.

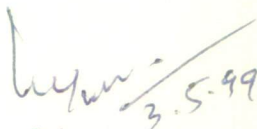
37

2. Shri Jain draws our attention towards the fact that by the order dated 1.4.99, as at Annexure R-1, the judgement of the Tribunal has been implemented. When asked as to what was the explanation for the delay in implementing the judgement, Shri Jain drew our attention towards MA-483/99 filed by the respondents in the O.A. seeking extention of time. The reason given is that a Civil Writ Petition against the judgement of the Tribunal had been filed before the Hon'ble High Court which after remaining pending for some time came to be dismissed only on 05.02.99. The M.A. was filed on 19.2.99.

3. In view of the above, we are of the view that there has been substantial compliance of the judgement of the Tribunal. We accordingly dispose of the Contempt Petition by dropping the proceedings. The notices issued to the respondents shall stand discharged.


(G.P. Biswas)
Member(A)

/vv/


3.5.99.
(T.N. Bhat)
Member(J)